

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCHES "D", MUMBAI**

**BEFORE SHRI G. S. PANNU, HON'BLE PRESIDENT AND
SHRI SAKTIJIT DEY, HON'BLE JUDICIAL MEMBER**

**ITA No. 3766/MUM/2018
Assessment Year: 2010-11**

Rupinder Singh Arora, 16, Golf Links, Arora House, Union Park, Khar, Mumbai - 400052 PAN: AADPA6264H	Vs.	The Deputy Commissioner of Income Tax, Circle 13(3)(1), Mumbai
(Appellant)		(Respondent)

Assessee by : Shri Hetal Vora (AR)

Revenue by : Shri Bharat Andhle (DR)

Date of Hearing : 21/10/2021
Date of Pronouncement: 18/11/2021

ORDER

PER SAKTIJIT DEY, JM

This is an appeal by the assessee against order dated 28.03.2018 of learned Commissioner of Income Tax (Appeals)-21, Mumbai for the assessment year 2010-11.

2. We have heard rival contentions and perused the materials on record. Learned Authorized Representative of the assessee, on instruction, sought withdrawal of the present appeal as the assessee has opted for settling the dispute arising in the appeal under the Direct Tax Vivad Se Vishwas Act, 2020 and has also received certificate issued by the designated authority in Form 3. A letter dated 30.09.2021 to this effect has also been furnished before the Bench.

3. In view of the aforesaid, we permit the assessee to withdraw the present appeal. Accordingly, appeal is dismissed as withdrawn.

4. In the result, appeal is dismissed.

Order pronounced in the open court on 18th November, 2021.

Sd/-
(G.S. PANNU)
PRESIDENT

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

मुंबई Mumbai; दिनांक Dated: 18/11/2021

Alindra, PS

आदेश प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई /
DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai